CSP NO. 791 OF 2017

## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

## CSP NO. 791 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013);

# AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;

AND

In the matter of Scheme of Amalgamation of Vyom Advisory Services Private Limited ('the Transferor Company') and JSW IP Holdings Private Limited ('the Transferee Company')

### AND

Their Respective Shareholders

Vyom Advisory Services Private Limited. ... Petitioner Company.

Order delivered on 6th September, 2017.

Coram:

SH. B.S.V. Prakash Kumar Hon'ble Member (J) SH. V. Nallasenapathy, Hon'ble Member (T)

For the Petitioner Mr.Rajesh Shah, Advocate i/b Rajesh Shah & Co., Advocates for the Petitioner.

Per: SH. B.S.V. Prakash Kumar, Hon'ble Member (J)

#### MINUTES OF THE ORDER

- Petition Admitted. 1.
- Petition fixed for hearing and final disposal on 20<sup>th</sup> September, 2017. 2.
- Learned Advocate for the Petitioner states that in pursuance of the directions 3. contained in Order dated 28th June, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No.

1

622 of 2017, the meeting of Equity Shareholders and Class A Equity Shareholders was held on Thursday, 10<sup>th</sup> August, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders and Class A Equity Shareholders without modifications. The Chairman appointed for the meeting of the equity shareholders and Class A equity shareholders has filed his report dated 10<sup>th</sup> August, 2017 which is annexed as Exhibit 'G' to the petition. There are no secured creditors of the Petitioner Company. As per the directions of the Hon'ble Tribunal notice to all its Unsecured Creditors were given on 7<sup>th</sup> July, 2017.

- 4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with sections 230 to 232 along with the Order passed in Company Scheme Application No. 622 of 2017 by the Tribunal.
- 5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navshakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 6. The Petitioner Company to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-V. Nallasenapathy, Member (T) Date : 06.09.2017 Sd/-B.S.V. Prakash Kumar, Member (J)

2